

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3
Excise Appeal No.13039 of 2018

(Arising OIA-BHV-EXCUS-000-APP-236-238-2018-19 dated 13/08/2018 passed by
Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-KUTCH
(GANDHIDHAM))

Hareshbhai Gajendrasinh Parmar

Office No 213/216, 2nd Floor, Samved Complex,
Opp Jail, Jail Road, BHAVNAGAR, GUJARAT

.....Appellant

VERSUS

C.C.E. & S.T.-Bhavnagar

Plot No.6776/B-1...Siddhi Sadan, Narayan Upadhyay Marg,
Beside Gandhi Clinic, Near Parimial Chowk,
Bhavnagar, Gujarat-364001

.....Respondent

APPEARANCE:

Sh. P D Rachchh, Advocate for the Appellant

Sh. Dharmendra Kanjani, Superintendent (Authorised representative) for the
Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR
 HON'BLE MEMBER (TECHNICAL), MR. RAJU**

Final Order No. A/ 11238 /2020

DATE OF HEARING: 17.09.2020
DATE OF DECISION: 17.09.2020

RAMESH NAIR

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri P D Rachchh, Learned counsel appearing on behalf of the appellant submits that the case has been settled under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates therefore, he seek withdrawal of appeal.

3. Shri Dharmendra Kanjani, Learned Superintendent (Authorized Representative) has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, we dismiss the appeal as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)
MEMBER (JUDICIAL)**

**(RAJU)
MEMBER (TECHNICAL)**